NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No.187/Chd/Hry/2017

In the matter of:

Jami Hossain. ...Petitiioner

Versus

Vinod Kala & Ors. ...Respondents

Present:: Mr. Chanakya Pandit, Advocate for petitioner.

Mr.F.S.Dhiman, Advocate for respondents.

Having heard learned counsel for the parties it seems that the respondent's counsel should have instructions as to whether there are any past claims of the company against the petitioner. In case the respondent comes up with clear instructions on this aspect, learned counsel for petitioner submits that the petitioner would be submitting his simple resignation. Respondent's counsel would also get clear instructions regarding access by the petitioner to the e-mail id relating to the storage of academic record by the

List the matter on 06.02.2018. The Company Secretary who is the Authorised representative of the respondent company is also directed to appear in person on the next date.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

January 12, 2018

petitioner is concerned.